(ख) जो, नहीं।

109

(ग) ग्रीर (घ) वर्ष 1987-89 के दौरान राजस्थान को 120 ग्रांशय पत्न तथा 36 ग्रीद्योगिक लाइसेंस मंजूर किए गए थे, जिसमें से एक ग्रांशय-पत्न सवाई-माबोपुर के लिए दिया गया था। जारी किए गए ग्रीट्योगिक लाइसेंसों ग्रीर ग्रांशय पत्नों के संबंध में उपक्रमों के नाम व पर्ने, स्थापना-स्थल विनिम्ण की मद, क्षमता ग्रांदि के ब्यौरे भारतीय निवेश केन्द्र हारा नियमित रूप ने प्रकाशित किए जाते हैं, जिसकी प्रतियां संसद पुस्तकालय में उपलब्ध है।

राजस्थान में तेल और गैस का निकाला जाना

- 68. डा॰ अवरार श्रहमद खान: क्या पेट्रोलियम श्रीर त्सायन मंत्री यह बताने की ऊपा करेंगे कि:
- (क) राजस्थान में उन स्थानों के नाम क्या हैं जहां इस समय तेल और ज्वलनशोल गैस निकाली जा रही है या निकट मविष्य में निकाले जाने की संभावना है ; और
- (छ) राजस्थान में गैस और तेल के कितने संभावित भंडार हैं तथा ये कहांकहां स्थित है औं इन जिन्मों की खोज और उसके निकाले जाने के लिए सरकार द्वारा क्या प्रयास किये जा रहे हैं और इन संकर्मों को कब तक पूरा कर लिये जाने की संभावना है?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री भजमन बेहरा): (क) श्राज को तारीख मे रास्ज्यान में कोई तेल या गैस नहीं निकाली जा रही है। उपयुक्त उपभोक्ताश्रों का पता लगने के बाद ही वाणिज्यिक स्तर पर गैस का उत्पादन किया जाना व्यवहायं होगा।

(ख) तेल एवं प्राकृतिक गैस ब्रायोग ने राजस्थान के मनहेंड़ा टिब्बा और बोटार गैस क्षेत्रों में 1.648 विलियन घन मीटर हाइड्रीकार्बन गैस के भौमिकीय भंडार का पता लगाया है। इन क्षेत्रों मे फिल्हाल रेखांकन सुघार लाने संबंधी कार्य चल रहे हैं जो उपयुक्त विकास/ उत्पादन योजनाओं को तैयार करने से पूर्व किये जाते हैं। ग्रायल इंडिया लि० ने राजस्थान मे जैसलमेर जिले के तनाट ग्रीर रामगढ़ क्षेत्र में 2.5 विलियन घन मीटर प्राकृतिक गैस के भंडार का पता लगाया है । पश्चिमी तनोट क्षेत्र में ढंडेवाला कूप में मुक्त, हाइड्रीकार्बन गैस होने के संकेत मिले हैं । इन भंडार में ग्रागे ग्रीर वृद्धि होने का ग्रनुमान है। ग्रायल इंडिया लि॰ की भकंपीय सर्वेक्षण ग्रीर ग्रीतरिक्त खुदाई द्वारा ग्रपने अन्वेषण कार्यों को बढ़ाने की योजना है। प्राःतिक गैस के वाणिज्यिक स्तर पर उत्पादन प्रारम्भ करना ऐसी गैस के उपयोग के लिए किये जाने वाले निवेशों पर निर्भर करेगा ।

Furnishing of details by drag companies

69. SHRI RAJNI RANJAN SAHU: CHOWDHARY RAM SEWAK:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 821 given in the Rajya Sabha on the 19th March, 1990 and state;

- (a) what are the names of the companies which have not furnished the details required for assessment of liability under Drugs Prices Equalisation Account;
- (b) what steps have been taken from 1983 till date to obtain the dolails;
- (c) what are the names of drugs involved in each case;
- (d) what are the names of drugs for which final assessment has been completed;
- (e) whether it is a fact that his Ministry found a number of anomalies and discrepancies in the assessment made by the special team; and
- (f) if so, what are the details thereof and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND **CHEMICALS** (SHRI **BHAJMAN** BEHERA): (a) to (d) Names of the companies against whom liabilities have been tentatively assessed and the relevant details thereof are given in the Annexure. [See Appendix CLIV, Annexure No. 41. Liabilities against the remaining companies who have been served notices could not be assessed as details required for assessing the liabilities were either inadequate or not available. The matter tor recovery is being pursued in accordance with the due procedure of law after the issuance of notices.

(e) and (f) The findings of the Special Team and the developments thereafter are being looked into afresh in respect of the companies involved in Supreme Court case. In respect of other cases of recovery wherever assessments have been completed the companies have already been asked to deposit the amounts with the Government.

Recovery of overcharged amounts

70. SHRI RAJNI RANJAN SAHU: CHOWDHARY RAM SEWAK:

Will the Minister of PETROLEUM AND CHEMICALS! be pleased to refer to the answelr to Unstarred Question 829 given in. the Rajya Sabha on the 19th March, 1990 and state:

- (a) what is the amount recovered from the companies upto the 15th April, 1990 as reported overcharged by Food and Drug Administration authorities and by when the balance would be recovered:
- (b) by when the amounts overcharged on other drugs would be determined;
- (c) whether it is a fact that apart from these 10 cases, number of other cases where companies have over-charged have come to the notice of his Ministry;
- (d) if so, the details of such instances and action taken in each case
- (e) whether his Ministry or FDA has worked out the amount overcharged; and

(f) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER *OF* STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERAi). (a) None of the companies against whom the overcharged amounts were reported by the Commissioner Food and Drug Administration have deposited any amount with the Government upto 15th April, 1990. The matter is being followed up through the State Drug Control authorities.

- (b) The amounts overcharged by $M|^s$ A. P. Chemicals i_n respect of Paracetamol have been determined tentatively.
- (c) and (d) As and when more cases of overcharging of prices come to the notice of the Government necessary action to determine the overcharged amount would be taken.
- (e) and (f) Do not arise in view of reply t_0 (c) and (d) above.

Industrial sickness due to lack of marketing network

- 71. SHRI KAMAL MORARKA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it s a fact that the major reason for sicknes $_{s}$ i $_{n}$ small and medium scale units is lack of marketing network; and
- (b) if so, what action is being con templated to help these units to tackle this problem?

THE MINISTER OF INDUSTRY (SHRT AJIT SINGH): (a) Marketing! problem is one of the causes of sickness in the industrial sector.

(b) Marketing is primarily an entrepreneurial function and small scale units have been undertaking marketing operations of their own. Keeping in view the limitations of small scale 'entrepreneurs however, an institutional framework has been created at Central and State levels to facilitate marketing.